POST OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF POLYGENTA TECHNOLOGIES LIMITED (TARGET COMPANY)

The details subsequent to the completion of the Open Offer made vide Public Announcement published on September 05, 2010 and corrigendum to Public Announcement published on November 05, 2010 pursuant to and in compliance with SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto by AlphaPET Ltd. **("AlphaPET" or "Acquirer")** along with Aloe Environment Fund II FCPR and Green Investment Asia Sustainability Fund I being the Persons Acting in Concert **("PAC")** to acquire 2,47,31,153 equity shares having a face value of ₹10/- each representing 20% of the share capital of the Target Company on a fully diluted basis (assuming all outstanding convertible instruments convertible into Shares of the Target Company at a future date have been converted into Shares), from existing equity shareholders at an offer price of ₹10.00 per equity share payable in cash are as under:

1. Name and Address of the Target Company : **Polygenta Technologies Limited** ("Target Company" or "Polygenta") 128, Jolly Maker Chambers II, Nariman Point, Mumbai - 400 021
2. Name and Address of Acquirer : **AlphaPET Ltd**
   c/o AAA Global Services Ltd, 1st Floor, The Exchange, 18 Cybercity, Ebene, Mauritius
3. Name and Address of PAC :
   1) Aloe Environment Fund II FCPR ("Aloe")
   34, Boulevard Malesherbes, Paris 75008, France
   2) Green Investment Asia Sustainability Fund I ("GIASF")
   c/o AAA Global Services Ltd, 1st Floor , The Exchange, 18 Cybercity, Ebene, Mauritius
4. Name of Manager to the offer : Keynote Corporate Services Limited
5. Name of the Registrar to the offer : Mondkar Computers Pvt. Limited
6. Offer details
   a) Date of opening of the offer : Monday, November 08, 2010
   b) Date of closure of the offer : Saturday, November 27, 2010
7. Details of the acquisition:

Sr. No.	Particulars	Proposed in the offer document		Actuals	
1	Offer price	₹ 10.00 per share		₹ 10.00 per share	
2	Share holding of Acquirer/PAC before Acquisition (No. & %)	7,18,24,494 (58.08%)		7,18,24,494 (82.78%)	
3	Shares acquired by way of Agreement	Nil		Nil	
4	Shares acquired in the open offer (No. & %)	2,47,31,153 (20%)		Nil	
5	Size of the open offer (No of shares multiplied by offer price per share)	₹ 24,73,11,530/-		Nil	
6	Shares acquired after P.A. but before 7 working days prior to closure date, if any.	Nil		Nil	
7	Post offer share holding of Acquirer/PAC (No. & %)	12,33,87,628 (99.78%) **(see note 1 below)**		7,18,24,494 (82.78%) **(see note 2 below)**	
8	Pre & Post offer share holding of public	**Pre Offer**	**Post Offer**	**Pre Offer**	**Post Offer**
	No. of Shares: Percentage:	1,43,32,418 (16.52%)	1,61,501 (0.13%)	1,43,32,418 (16.52%)	1,48,36,282 (17.10%)

Note 1: As required under Regulation 21 of the SEBI (SAST) Regulations, the Offer is made to acquire 2,47,31,153 equity shares of ₹ 10/- each constituting 20% of the fully diluted share capital of the Target Company. The Company's present share capital is 8,67,67,412 equity shares of ₹ 10/- each and it has outstanding convertible instruments aggregating to 3,68,88,353 equity shares of ₹ 10/- each. The fully diluted share capital of the Target Company considering the convertible instruments would be 12,36,55,765 equity shares of ₹ 10/- each. The figures indicated are assuming response to the open offer to the fullest extent by outside public shareholders except Acquirer/PAC/existing promoters.

Note 2: As on date, equity share capital of the Target Company comprises of 8,67,67,412 equity shares of ₹ 10/- each. There has been no response to the open offer. The figures indicated are based on present holding of Acquirer/PAC on the existing equity share capital of the Target Company.

8. Status of the escrow account : The amount lying in the Escrow A/c is being refunded to the Acquirer.
9. Payment of interest, if any : NIL
10. Status of Investor Complaints : No investor complaints have been received in respect of the offer.

The Acquirer, Directors of the Acquirer and the PAC accept responsibility jointly and severally for the information contained in this Public Announcement and is responsible for the obligations of the Acquirer/PAC as laid down in the SEBI (SAST) Regulations.

This Public Announcement would also be made available on the SEBI's website www.sebi.gov.in

Issued on behalf of Acquirer by:
Manager to the Offer

KEYNOTE
CORPORATE SERVICES LTD

KEYNOTE CORPORATE SERVICES LTD.
4th Floor, Balmer Lawrie Building .5.J.N. Heredia Marg, Ballard Estate ,Mumbai - 400001
Tel.: (022) 3026 6000-3; **Fax :** (022) 2269 4323, **E- mail :** mbd@keynoteindia.net
SEBI Regn.: INM000003606 **AMBI Regn. No.** AMBI/040
Contact Person : Mr. Girish Sharma / Ms. Girija Sangole

Place : Mumbai **Date :** 02/12/2010